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and

- ## Respondents.

Counsel for the respondents: Sri N.R.Devaraj.

(By Hon'ble Sri H. Rajendra Prasad, Member (A))

and Sri W.Satyanarayana for Sri N.R.^eDy_xaraj on behalf
of the respondents.

Q. 36/11

: 2 :

it is an oral threat made by Respondent No.1. There is nothing to prove the correctness or otherwise of this allegation.

The applicant has not represented his grievance to any one before approaching this Tribunal. It is, therefore, directed that he may, if he so chooses, submit a representation to the concerned authorities to enable them to examine his claim and take an appropriate decision. Until such a decision is taken and communicated to him, his services shall not be terminated. If the authorities decide later on to terminate his services for any reason, the same shall not be operated for a period of two weeks from the date of its communication to the applicant.

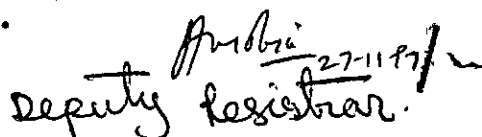
With the above direction, the O.A., is disposed of at the admission stage. No costs.


H. RAJENDRA PRASAD,
MEMBER (A)

Date: 26--11--1997.

Dictated in open court.

sss.


Deputy Registrar.